

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'E', New Delhi**

**Before : Shri Amit Shukla, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA Nos. 6510 & 6511/Del./2012
Assessment Year: 2002-03 & 2003-04**

Meinhardt Singapore Pte. Ltd., India Branch Office, A-8, Sector-16, Noida (PAN - AADCM0847K) (Appellant)	vs.	DDIT(Intl. Taxation), Circle 3(1), New Delhi (Respondent)
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**ITA Nos. 6069/Del./2010 & 5592/Del./2011
Assessment Year: 2007-08 & 2008-09**

Meinhardt Singapore Pte. Ltd., India Branch Office, A-8, Sector-16, Noida (Appellant)	vs.	DDIT(Intl. Taxation), Circle 3(1), New Delhi (Respondent)
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**ITA No. 6248/Del./2012
Assessment Year: 2009-10**

Meinhardt Singapore Pte. Ltd., India Branch Office, A-8, Sector-16, Noida (Appellant)	vs.	ADIT(Intl. Taxation), Range - 3, New Delhi (Respondent)
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**ITA No. 2515/Del./2014
Assessment Year: 2010-11**

Meinhardt Singapore Pte. Ltd., India Branch Office, A-8, Sector-16, Noida (Appellant)	vs.	DDIT(Intl. Taxation), Circle 3(1), New Delhi (Respondent)
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**ITA No. 505/Del./2015
Assessment Year: 2011-12**

Meinhardt Singapore Pte. Ltd., India Branch Office, A-8, Sector-16, Noida (Appellant)	vs.	ADIT(Intl. Taxation), Range - 3, New Delhi (Respondent)
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Assessee by	None
Revenue by	Shri G.K. Dhall, CIT/DR

Date of Hearing	02.07.2018
Date of Pronouncement	02.07.2018

ORDER**Per Bench:**

The assessee is in captioned appeals before the Tribunal, challenging the orders of Assessing Officers passed u/s. 143(3) read with section 144C of the Income-tax Act read with directions of Id. Dispute Resolution Panel, New Delhi for various assessment years, as noted in the cause title above.

2. None is present on behalf of the assessee. Notices for hearing were sent to the assessee through registered post at the address given in the appeal papers, which are deemed to have been served upon it, as the same have not returned back un-served. No any written request for adjournment on behalf of the assessee has come before us. It, therefore, appears that the assessee is not interested in prosecuting its appeals. Therefore, the appeals of the assessee deserve to be dismissed *in limine* for want of prosecution in view of the orders of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukojirao Holkar vs. CWT, 223 ITR 480 (MP).

3. Before parting, we think it appropriate to add that in case the assessee is able to show reasonable cause for non-representation on the date of hearing, then it may, if so advised, pray for recall of this order and decision on merits.

4. In the result, all the appeals are dismissed, as indicated above.

Order is pronounced in the open court on 2nd July, 2018.

Sd/-
(Amit Shukla)
Judicial member

Sd/-
(L.P. Sahu)
Accountant Member

Dated: 2nd July, 2018

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Copy of order forwarded to:

(1) The appellant	(2) The respondent
(3) Commissioner	(4) CIT(A)
(5) Departmental Representative	(6) Guard File

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi*